

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 50 / 2017 (SZ)

Arappor Iyakkam
 Represented by Jayaram Venkatesan,
 Managing Trustee,
 140A, Rukmini Laksmipathy Salai,
 Egmore, Chennai.

..... Petitioner

Versus

Government of Tamilnadu,
 Represented by its Secretary Government,
 Public works Department,
 Secretariat, Chennai and 10 others

..... Respondents

REPORT FILED BY THE 4th RESPONDENT

I, Mrs. G.B. Vydahi W/o S. Rajasekaran, aged about 55 years presently working as Area Engineer-VIII, Chennai Metropolitan Water Supply & Sewerage Board, having office at No.227, 2nd Avenue, 12th Main Road, Anna Nagar, Chennai-600 040 do hereby solemnly affirm and states as follows:-

1. I am the Area Engineer-VIII of Chennai Metropolitan Water Supply & Sewerage Board and representing for the 4th Respondent herein and as such I am well acquainted with the facts of the case from records.

2. I humbly submit that WP No.43839/2016, High court, Chennai, (Application No.50/2017 SZ), the applicant Arappor Iyakkam vs Government of Tamil Nadu rep. by its Secretary to Government, Public works Department, wherein CMWSSB is the 3rd respondent, order has been passed during 12.10.2017 where it states that out of the original extent of nearly 214 acres water spread area of Villivakkam Konnur Lake which was in existence even up to the year 1971, the extent of the lake has been presently got reduced to only 39 acres. Out of the 39 acres, it is stated that 11.50 acres is under the control of Chennai Metro water supply and sewerage Board (CMWSSB) and the remaining 27.50 acres has been handed over to the Greater Chennai Corporation, Chennai for the purpose of remediation and restoration of Eco park at Villivakkam.


 AREA ENGINEER-VIII
 CMWSS BOARD AREA-VIII
 # 227, 12th MAIN ROAD,
 2nd AVENUE, ANNA NAGAR (W)
 CHENNAI-600 040.

3. I humbly submit that during 12.10.2017, the extent of 11.5 acres of land which was under the control of CMWSSB, the Assistant Executive Engineer, STP(North), Kodungaiyur, CMWSSB who was present in the Tribunal, submitted that there has been STP in this place for a long time and it has become defunct and thereafter converted as a sewage pumping station and now there is a proposal for putting up a full-fledged STP plant.

4. I humbly submit that the order reads as that any construction / structure within 11.50 acres in any form shall not be carried out by 3rd respondent (CMWSSB) and if STP is to be established, it shall not be either in the water body or where the place sewage is dumped, and that while restoring the extent of 11.50 acres of water body, the inlets and outlets shall be cleaned to ensure free flow of rain water.

5. I humbly submit that the Survey No.1, block 35, 11.5 acres / T.S.No.6 Block No.1, 27.5 acres has been an aerated lagoon (oxidation pond) in existence for more than 20 years under Villivakkam Panchayat and during the year 1984 PWD handing over the Villivakkam Lake to Tamil Nadu Housing Board, which in turn allotted SIDCO industrial Estate & SIDCO residential block, the sewage generated was diverted to this oxidation pond and after completion of sewage scheme during 1988 at sidco nagar and surrounding areas, the sewage has been diverted to sidco nagar pumping station only not to villivakkam lake .

6. I humbly submit that at present, it is submitted that in the 11.5 acres of CMWSSB land available at Villivakkam, 10MLD Tertiary Treatment Ultra Filtration has been proposed for rejuvenation of ground water in the surrounding Villivakkam & Korattur Lake and for supply of efficient water from the plant to the upcoming Eco-park under GCOC. This Tertiary Treatment Ultra Filtration will be put up in the 5 acres of land and the remaining area of land will have tree plantation. The distance of 10MLD Tertiary Treatment Ultra Filtration from the pond will be about 50mts away and inlets or outlets for free flow of rain water to the water body will be properly maintained. The quality of the product water under TTUF shall be devoid of nutrients with acceptable norms of BOD. Copy of details of specification of Tertiary Treatment Ultra Filtration is put up


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7. I humbly submit that in this context, the sewage generated at areas of Villivakkam, SIDCO Nagar are being pumped to Kodungaiyur STP from sidco nagar pumping station and that its becomes mandatory for future development of the Villivakkam lake for diverting the sewage generated in the surrounding areas with proposed Tertiary Treatment Ultra Filtration plant and thereby rejuvenation of the Villivakkam Lake & Korattur Lake, since the use of demand of fresh water continuous to increase, re-use technology is growing steadily. Tertiary Treatment Ultra Filtration plant (TTUF) provides tertiary treatment by providing high quality water for reuse application & rejuvenation for ground water UF removes bacteria and most virus.

8. It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept my response on behalf of the Board and thus render justice.



AREA ENGINEER-VIII
CMWSS BOARD AREA-VIII
227, 12th MAIN ROAD,
2nd AVENUE, ANNA NAGAR (W),
CHENNAI-600 040.

Solemnly affirmed at
Chennai on this the 10th day of
June' 2021 and signed her
Name in my presence.

Before Me



K. Gopi

E.no. 702/06

Advocate, Chennai

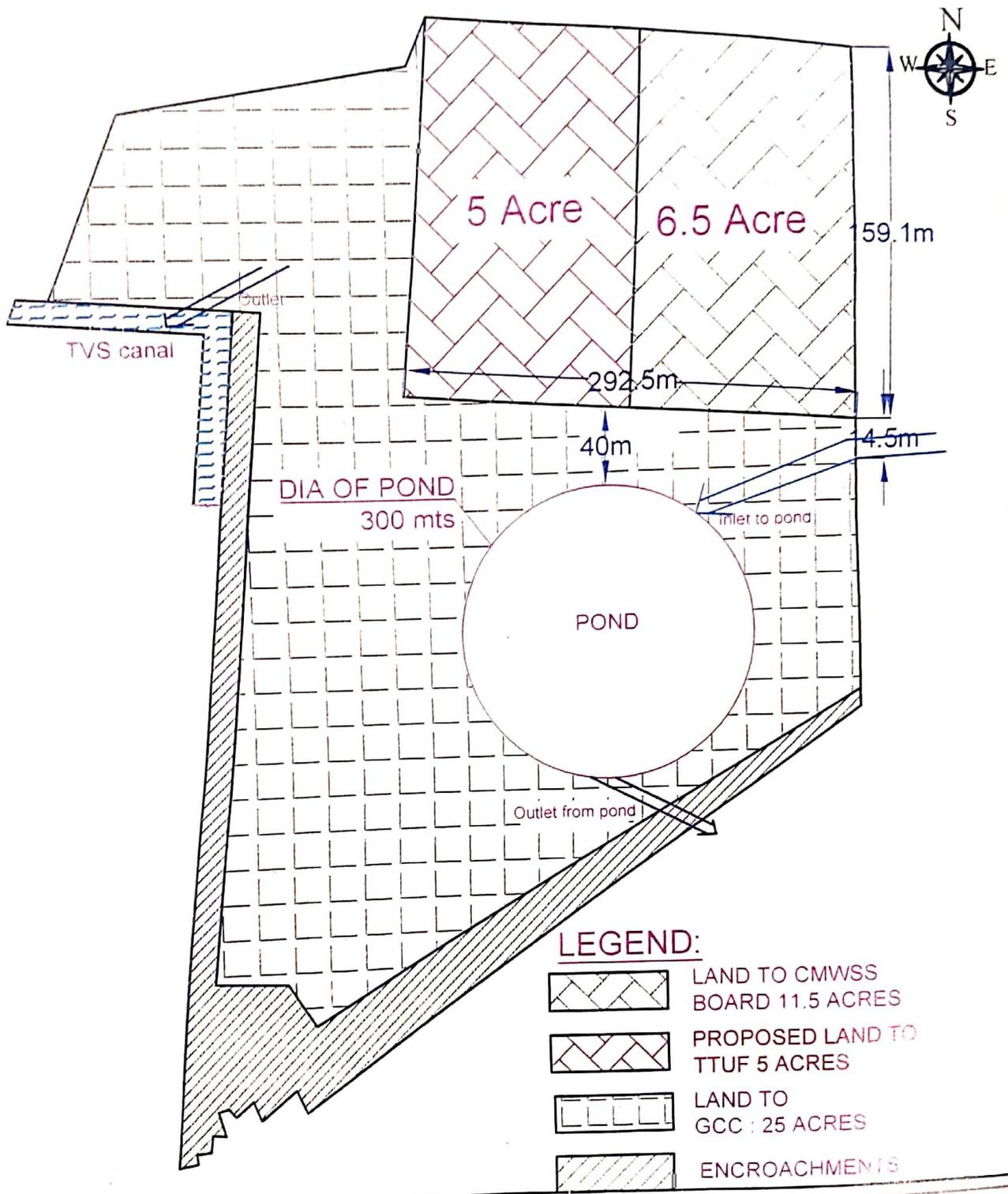
16 Law Chambers

Highcourt Building

Ch - 104.

Enclosed sketch of the proposed TTUF

CMWSSB VILLIVAKKAM POND & LOCATION OF TTUF



**BEFORE THE HON'BLE
NATIONALGREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No .50 of 2017(SZ)

The National Green Tribunal,
Southern Zone,
Chennai. (Petitioner)

Vs

The Managing Director
CMWSSB Board Represented by
Area Engineer-VIII, Chennai-40.

(Respondent)

STATUS REPORT FILES BY
(RESPONDENT)

G.JANAIRAMAN
ADVOCATE COUNSEL FOR 4th RESPONDENT
CMWSSB BOARD



DTDC Express Limited
 Regd. Office: No-3, Victoria Road
 Bengaluru - 560047



ORIGIN: DEST:

Non Negotiable Consignment Note / Subject to Bengaluru Jurisdiction

Please refer to all the terms & conditions printed overleaf of this consignment note before tendering a shipment to DTDC

Plus Pouch Num:

Secure Pack Num:

Date: 10/16/21 Sender's Code:

Pick-up Ref Num.:

1 Sender's (Consignor) Name: Aree Engg Ph: _____

2 Recipient's (Consignee) Name: Mapper J Ph: _____

Company Name: Cross Bayard

Company Name: _____

Address: _____

Address: _____

City: Chennai State: _____ PIN Code: _____

City: Chennai State: _____ PIN Code: 600008

Sender's GSTIN*: _____

Recipient's GSTIN*: _____

3 Nature of consignment	Dox <input checked="" type="checkbox"/>	Non-Dox <input type="checkbox"/>	Total Num Pcs:
DIM 1: L cm X B cm X H cm X Pcs			Actual Wt.: kg
DIM 2: L cm X B cm X H cm X Pcs			Volumetric Wt.: kg
DIM 3: L cm X B cm X H cm X Pcs			Chargeable Wt.: kg

4 Description of Content	Value of Goods
The Total Value of consignment for carriage / E-Way bill ₹	

5 Risk Coverage: Owner Carrier 6 Paper Work Enclosures

7 Type of consignment (Please ✓) 8 Value Added Services (Please ✓)

Ref condition no: 14 overleaf for detailed risk surcharge chart applicable.

Commercial Non Commercial
 SECURE PACK 8.1 PASSPORT 8.2 .COD 8.3
 SUNDAY PLUS 8.4 OFFICE COLLECT 8.5

9 Charges Amount (₹)

10 I/We declare that this consignment does not contain cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting. The declared value of goods is true and accurate.

a) Tariff (incl. OF FSC + GST)

b) Value Added Service Charges 125

c) Risk Surcharge

d) Total amount (a+b+c)

Above charges are inclusive of GST & other taxes if applicable

Sender's Signature

Mode of Payment: Cash Card Wallet

Date: _____ Time: _____ AM/PM

The consignment note is not a tax invoice. A tax invoice will be made available by DTDC or it's channel partner.

12 Receiver's Name: _____

Relationship: _____

Company Stamp & Signature: _____

Ph No.: _____

Date: _____ / _____ / _____ Time: _____ AM/PM

11 Booking Branch / Franchisee
SRUTHI ENTERPRISES
 OF 1270 - Chennai,
 Ambattur Branch
 95144 26096

Courier Signature

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